

**GOVERNMENT OF INDIA  
CULTURE  
LOK SABHA**

UNSTARRED QUESTION NO:3904

ANSWERED ON:18.02.2014

NATIONAL CULTURE FUND

Chitthan Shri N.S.V.;Gaikwad Shri Eknath Mahadeo;Ganeshamurthi Shri A.

**Will the Minister of CULTURE be pleased to state:**

- (a) the aims and broad guiding principles of the National Culture Fund (NCF);
- (b) whether the NCF has been able to mobilise funds for the purpose it was established;
- (c) if so, the details thereof and if not, the reasons there for;
- (d) whether there is an acute shortage of staff in the Archaeological Survey of India (ASI) and if so, the details thereof and the reasons therefor; and
- (e) the steps taken by the Government to mobilise funds and fill up the vacant posts in ASI?

**Answer**

MINISTER OF CULTURE (SMT. CHANDRESH KUMARI KATOCH)

(a) NCF's primary mandate is to establish and nurture Public Private Partnerships in the field of heritage. NCF's role is to catalyse relationships between private, public, government, non-government agencies, private institutions and foundations and mobilize resources for the restoration, conservation, protection and development of India's rich, natural, tangible and intangible heritage. NCF already has such partnerships with some Public Sector Undertakings like the NTPC, ONGC, SAIL, HUDCO, REC and a few others towards the preservation and conservation of our heritage. Each donor to the National Culture Fund has a privilege to select a tangible or intangible heritage project with any specific location/aspect and also agency for the execution of the project while making donations. Each partnership is firmed up through a MoU signed by all the partners.

(b) Yes, please.

(c) During past three years National Culture Fund had been able to mobilize funds to the extent of Rs.7.51 crores. A list of donors, projects for which donation was made and the amount donated has been placed at Annexure.

(d) This question pertains to the ASI.

(e) NCF has registered on Ministry of Corporate Affairs (MOCA) website under the heading "Suggestions on Draft Rules under Companies Act 2013" on 30/9/2013. NCF has requested the inclusion of "Preservation of Indian Heritage and promotion of Art and Culture" in the CSR Activities under Schedule VII, Section 135 of the Companies Act.

This question partly pertains to the ASI and partly to the Ministry of Culture.